

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 219 of 1998

New Delhi, this the 15th day of July, 1998

Hon'ble Mr. R K Aahooja Member (A)

Sh. Rajbir Singh, S/O Sh.  
Raghbir Singh, R/O H.N. 39,  
Village Shahpur Jaat, P.O. Hauz  
Khas, Delhi - 16.

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--APPLICANT.

(By Advocate Sh. S M Garg)

**Versus**

1. The Chief Controller of  
Accounts, Principal Accounts  
Office, Ministry of Health  
and Family Welfare Room No.  
145 A, D-Wing, Nirman Bhavan,  
New Delhi.

2. The Senior Accounts Officer,  
Principal Accounts Office,  
Ministry of Health of Family  
Welfare, Room No. 313,  
D-Wing, Nirman Bhavan, New  
Delhi.

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--RESPONDENTS.

(By Advocate - None)

**ORDER (ORAL)**

**BY MR. R K AHOOGA, MEMBER (A) -**

In this OA, the applicant claims that he has been working with the respondents as a Casual Labour since, 25.5.95. Between 25.5.95 to 13.5.96, he had completed the service of 216 days making him eligible for grant of temporary status. He is aggrieved that the respondents have discharged him from service by an order dated 15.11.96 and declined to reengage him. Despite this fact, certain persons who are junior to him have been engaged in service.

He also alleges that the representation dated 5.12.96 filed by him a copy of which is annexed as Annexure A-V, has not been disposed of by the respondents.

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Dr.

(6)

Despite notice, no reply has been filed by the respondents. Today, when the matter came up for hearing no one is present on behalf of respondents. Considering the facts and circumstances of the case, I consider it fit and proper to dispose of the matter at the admission stage itself.

Counsel for applicant states that four persons junior to the applicant have come before the Tribunal as their services were also dispensed with by the respondents.

According to the counsel for applicant, all four of them have since been re-engaged.

Since the representation submitted by the applicant has not been disposed of by the respondents, I direct the respondents to consider the applicant for re-engagement in preference to juniors and outsiders within a period of one month from the date of a receipt of a copy of this order. It is however made clear that the applicant would not have preference over those who are already in employment on the basis of any court orders.

OA is disposed of. No costs.

  
(R K AHOOJA)  
MEMBER (A)

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